

The Arunachal Pradesh Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 121, Vol. XXIX, Naharlagun, Wednesday, April 27, 2022, Vaisakha 7, 1944 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT ITANAGAR

NOTIFICATION

The 26th April, 2022

No. LA/Legn-3/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE ARUNACHAL PRADESH FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ACT, 2022

(ACT NO. 4 OF 2022)

An

Act

further to amend the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act No. 4 of 2006).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy Third year of the Republic of India as follows :

- Short title and commencement : (1) This Act may be called the Arunachal Pradesh Fiscal Responsibility and Budget Management (Amendment) Act, 2022.
 - (2) It shall be deemed to have come into force with effect from 1st April, 2021.
- Amendment of section: In the Arunachal Pradesh Fiscal Responsibility and Budget Management Act, 2006 (Act No. 4 of 2006), in section 4, in sub-section (3), after clause (i), the following clause shall be added:-
- "(j) The normal limit for net borrowing of the State Government for the financial year 2021 22 to 2025 26 to be fixed and maintained at 4 percent of Gross State Domestic Product (GSDP) in 2021 22, 3.5 percent in 2022 23 and at 3 percent of Gross State Domestic Product (GSDP) from 2023 24 to 2025 26".

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.